

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 46 OF 2023

IN

ORIGINAL APPLICATION NO. 989 OF 2019

IN THE MATTER OF:

VED PRAKASH AGGARWAL

.....APPLICANT

VERSUS

MUNICIPAL COMMISSIONER

NAGAR NIGAM GHAZIABAD & ORS.

.....RESPONDENT(s)

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THROUGH COUNSEL



BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.

Bhanwar09jadon09@gmail.com | 9639286572

Date:09.02.2026

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO.46/2023

IN

ORIGINAL APPLICATION NO.989 OF 2019

IN THE MATTER OF:

VED PRAKASH AGGARWAL

...APPLICANT

VERSUS

MUNICIPAL COMMISSIONER

NAGAR NIGAM GHAZIABAD & ORS.

...RESPONDENTS

STATUS REPORT ON BEHALF OF UTTAR PRADESH POLLUTION

CONTROL BOARD IN COMPLIANCE OF THE ORDER DT.12.11.2025

PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Ankit Singh, aged about 38 years s/o Sh. Ajit Singh, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad, do hereby solemnly affirm and state on oath as under:



08 FEB 2026



1. That I, the deponent in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present matter the Hon'ble Tribunal is considering the issue of operation of dairy farms in residential colony of Hapur District, UP as there is a complaint that these dairies are causing degradation of environment and harm to public health.

4. That it is submitted that in the present Execution Application, complaint is that the order dated 06.12.2022 passed by Tribunal in MA No. 86/2022 and MA No. 87/2022 in Execution Application No. 24/2021 in OA No. 989/2019 has not been complied with.

A Copy of the Order dt. 20.12.2023 has been annexed herewith as **ANNEXURE R-1.**



08 FEB 2024

5. That the above-captioned mater was last listed for hearing on 12.11.2025, wherein the Hon'ble Tribunal directed as under:

"1. A letter has been circulated by Counsel for State of Uttar Pradesh seeking two weeks adjournment to file the status/action taken report. Prayer is allowed."

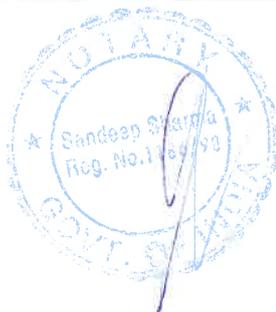
II. CONSTITUTION OF JOINT INSPECTION TEAM

6. That pursuant to above direction of Hon'ble National Green Tribunal, New Delhi, District Magistrate, Hapur vide its order dated 24.01.2026 constituted a joint team comprising following officials to visit the site in question and ascertain the correct status:

- Sub-Divisional Magistrate, Hapur
- Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad
- Executive Officer, Nagar Palika Parishad, Hapur
- Station Incharge (Concerned) Police Station, Hapur

A Copy of the letter dt. 24.01.2026 has been annexed herewith as **ANNEXURE R-2.**

III. INSPECTION OF THE SITE AND FINDINGS



08 FEB 2026

7. That the inspection of site in question was carried out by joint team on 03.02.2026 to ascertain the correct status, during the inspection joint team observed that the following dairies are still operating in the residential colony of Raj Nagar/Keshav Nagar, District Hapur

- Dairy of Shri Mukesh S/o Shri Dharmpal, Hapur
- Dairy of Shri Nitesh S/o Shri Dharmpal, Hapur
- Dairy of Shri Pradeep S/o Shri Rajpal, Hapur
- Dairy of Shri Naresh S/o Shri Dharmpal, Hapur
- Dairy of Shri Ashok Yadav S/o Shri Sunny Yadav, Hapur
- Dairy of Shri Rishipal Laggad S/o Shri Moolchand, Hapur
- Dairy of Shri Kanhaiya Lal Yadav S/o Shri Chaman Lal Yadav, Hapur
- Dairy of Shri Vinod Yadav S/o Shri Chaman Lal Yadav, Hapur
- Dairy of Shri Budh Prakash Yadav S/o Shri Chandi Yadav, Hapur

A Copy of the inspection report has been annexed herewith as ANNEXURE R-3.

IV. ORDER DT. 10.11.2025 PASSED BY HON'BLE SUPREME COURT IN CIVIL APPEAL DIARY NO. 56335/2025



08 FEB 2026

8. That during the course of inspection, the dairy owners produced a judgment/order dated 10.11.2025 passed by the Hon'ble Supreme Court of India in Civil Appeal Diary No. 56335 of 2025, titled *Rishipal Laggad & Ors. vs. Ved Prakash Aggarwal & Anr.*

9. The Hon'ble Supreme Court vide the said order, inter alia, observed and directed as under:

".....1. Permission to file appeal(s) is granted.

The appellants are said to have purchased agricultural land in Hapur, Uttar Pradesh in 1989, for the purposes of establishing and operating a pashushala. It is urged that while the land was earlier within the revenue estate of a village, with the expansion of nearby townships/municipal areas, the appellants' land has also been notified as a part of the urban area.

3. The question that arises for consideration is whether the siting guidelines (clause 4(i)) of the Central Pollution Control Board), which have been finalised w.e.f. 05.06.2020, shall apply in the case of the appellants or not.

6. Meanwhile, no coercive action shall be taken against the appellants....."

A Copy of the order dt. 10.11.2025 has been annexed herewith as

ANNEXURE R-4.



08 FEB 2026

A Copy of the memo of parties in the Civil Appeal Diary No.56335of 2025 has been annexed herewith as **ANNEXURE R-5**.

10.It is also submitted that with regard to order dated 10.11.2025 passed by Hon'ble Supreme Court of India, no action has been taken by the joint team.

11. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

[Handwritten Signature]
DEPONENT

VERIFICATION

Verified at Ghaziabad on this 08th day of February, 2025, that the contents of the above affidavit from paragraphs 1 to 11a re believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.



ATTESTED

(Sandeep Sharma)
Reg. No. 1786/98
NOTARY PUBLIC
Ghaziabad (U.P.)

[Handwritten Signature]
DEPONENT

08 FEB 2025

Item No. 02

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 46/2023

In

Execution Application No. 24/2021

In

Original Application No. 989/2019

Ved Prakash Aggrawal

Applicant

Versus

Municipal Commissioner, Nagar Nigam Ghaziabad

Respondent

Manoj Tyagi

Applicant in EA

Date of hearing: 20.12.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana & Mr. Hasil Jain, Advs. for Applicant in E.A 46/2023

ORDER

1. In this Execution Application, complaint is that order dated 06.12.2022 passed by Tribunal in MA No. 86/2022 and MA No. 87/2022 in Execution Application No. 24/2021 in OA No. 989/2019 has not been complied with.

2. Brief history of the matter is that OA No. 989/2019, *Ved Prakash Aggrawal vs. Municipal Commissioner, Nagar Nigam Ghaziabad* was filed raising a grievance with regard to operation of dairy farms in residential colony of Chiranjiv Vihar, Ghaziabad causing degradation of environment and harm to public health. Tribunal took notice of the fact that a similar matter was already decided vide order dated 08.07.2019 in O.A. No. 46/2018, *Nuggehalli Jayasimha Vs. Government of NCT of Delhi*. In light

of the said order, report was called from a joint Committee comprising CPCB, State PCB, District Magistrate, Ghaziabad and Municipal Commissioner, Ghaziabad vide order dated 10.10.2019 passed in O.A. No. 989/2019.

3. Report dated 06.10.2020 was filed and thereafter, O.A. was finally disposed of vide order dated 08.10.2020 directing State PCB to take further action in the matter. Order dated 08.10.2020 reads as under:-

"1. A factual and action taken report was sought from the Central Pollution Control Board (CPCB), Uttar Pradesh State Pollution Control Board (UP PCB), District Magistrate, Ghaziabad and the Municipal Commissioner, Ghaziabad with reference to the allegation of illegal operation of dairy farms in residential colony of Chiranjiv Vihar, Ghaziabad. According to the applicant, operation of such dairies was resulting in degradation of environment and causing harm to the public health.

2. The matter was considered earlier in the light of status reports furnished by the State PCB and the Municipal Corporation, Ghaziabad. The Tribunal directed:

*"4. We are of the view that **the State Pollution Control Board needs to take action in view of patent violation of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and order of this Tribunal dated 20.05.2020 in O.A. 46/2018, Nuggehalli Jayasimha v. Government of NCT of Delhi.***

5. Let action taken report be filed before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

3. Accordingly, the State PCB has filed its report dated 06.10.2020 to the effect that inspection was carried out and action was initiated in view of the non-compliance observed under the relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974.

4. Let further action be taken by the UPPCB. We have passed a separate order today in Original Application No. 46/2018, Nugehalli Jayasimha v. Government of NCT of Delhi for finalizing of Guidelines by the CPCB on the subject. The State PCB may follow the said guidelines.

The application is disposed of."

4. Thereafter, an EA No. 24/2021 was filed which was taken up on 01.02.2022 and after noticing the earlier order and also the reports submitted by authorities, Tribunal disposed of Execution Application issuing following directions:-

“8. In the light of above, all States/UTs need to follow location and regulation guidelines on the subject and frame and execute policies accordingly. There is need for convergence of different departments for coordinated action in the matter. There is need for joint meetings of regulatory bodies as well as the stakeholders - State PCB, Municipal Corporation, Ghaziabad Development Authority, District Administration, District Magistrate, etc. The joint Committee needs to consider steps for compliance of CPCB Guidelines on the subject of location as well as regulating functioning of the dairies consistent with the requirement of environment, public health as well as so as to ensure sustainable dairy development at appropriate locations.

9. The issue of unscientific functioning of dairies is not confined to Ghaziabad or even the State of UP. It is of a universal nature which calls for a call to be taken at level of State administration of all States/UTs in the country with coordination of Agriculture, Local Bodies and Environment departments, with nodal agency being the Environment Department. Such joint Committees at the State level may meet within two months to review and evolve an appropriate policy and plan applicable throughout the States/UT which may then be circulated to all District Magistrates. For this purpose, a copy of this order be forwarded to the Chief Secretaries and the District Magistrates and PCBs/PCCs of all the States.

10. The Application will stand disposed of. However, the State PCB and the District Magistrate, Ghaziabad may file a joint action taken report in the matter after coordinating with the other concerned departments including the Municipal Corporation, Ghaziabad and Ghaziabad Development Authority by June 30, 2022 with the Registrar General of this Tribunal by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If any further direction is found necessary, he may place the matter before the Bench.”

5. Complaining that nothing further has been done pursuant to order dated 01.02.2022, MA No. 86/2022 and MA No. 87/2022 were filed which were disposed of by order dated 06.12.2022 directing State Pollution Control Board to look into the matter, take remedial action at Hapur in the light of judgment of Tribunal dated 08.07.2019 passed in O.A. No. 46/2018 read with orders dated 08.10.2020 and 01.02.2022

passed in O.A. No. 989/2019 and EA No. 24/2021 and submit an action taken report as on 30.06.2023 with the Registrar General of Tribunal.

6. It is said that no such report has been submitted. We are also informed by Registry that no action taken report has been filed by State Pollution Control Board.

7. In these circumstances, we direct Member Secretary, Uttar Pradesh Pollution Control Board to submit its response within one month as to whether order dated 06.12.2022 has been complied with or not and if not, what appropriate action he has taken against erring officials.

8. List the matter on 09.02.2024.

9. Let a copy of this order be forwarded to Member Secretary, Uttar Pradesh Pollution Control Board by e-mail for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 20, 2023
Execution Application No. 46/2023
In Execution Application No. 24/2021
In Original Application No. 989/2019
DV

कार्यालय

जिलाधिकारी

हापुड

पत्रांक: 2116 / एस0टी0-डी0एम0 / 2025

दिनांक: 24 / जनवरी / 2026

कार्यालय आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Execution Application No. 46/2023 In Original Application No. 989/2019 Ved Prakash Aggarwal Versus Municipal Commissioner Nagar Nigam Ghaziabad & Ors. में पारित आदेश दिनांक 18.08.2025 के मुख्य अंश निम्नवत् है:-

“.....2.Learned counsel appearing for the State of UP and UP PCB submits that along with the rejoinder certain photographs have been enclosed by the Applicant showing the operation of some dairies in the area concerned. He seeks four weeks' time to ascertain the correct status and place the action taken report on record.....”

शिकायतकर्ता द्वारा दाखिल रि-ज्वाईडर के साथ जनपद हापुड के राजनगर/केशव नगर के आवासीय क्षेत्रों में डेयरियों के संचालित होने के सम्बन्ध में फोटोग्राफ संलग्न किये गये हैं। तत्कम में मा0 एन0जी0टी0 द्वारा पारित आदेश का अनुपालन सुनिश्चित किये जाने हेतु निम्नानुसार समिति गठित की जाती है:-

क्र0सं0	विभाग नाम व पदनाम	समिति
1.	उपजिलाधिकारी-हापुड, हापुड।	अध्यक्ष
2.	क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।	सदस्य
3.	अधिशाली अधिकारी, नगर पालिका परिषद-हापुड, हापुड।	सदस्य
4.	सम्बन्धित थानाध्यक्ष, हापुड।	सदस्य

उक्त समिति को निर्देशित किया जाता है कि प्रश्नगत प्रकरण पर स्थलीय जाँच कर कृत कार्यवाही करते हुये अनुपालन आख्या से अधोहस्ताक्षरी एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को उपलब्ध कराया जाना सुनिश्चित करें, जिससे कि मा0 एन0जी0टी0 द्वारा पारित आदेश के क्रम में अनुपालन आख्या दाखिल की जा सकें।

(अभिषेक पाण्डेय)
जिलाधिकारी
हापुड।

प्रतिलिपि:-

1. क्षेत्राधिकारी (पुलिस), हापुड को आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि कृत कार्यवाही की आख्या मा0 एन0जी0टी0 में दाखिल करना सुनिश्चित करें।

जिलाधिकारी
हापुड।

Compliance/Action taken report with respect to Hon'ble National Green Tribunal, New Delhi order dated 18.08.2025 passed in the matter of Ved Prakash Aggarwal Vs Municipal Corporation Nagar Nigam, Ghaziabad in E.A. No. 46/2025 in O.A. No. 989/2019.

1.Background:-

Order of Hon'ble National Green Tribunal, New Delhi passed on 18.08.2025.

The above referred matter was listed on 18.08.2025 before Hon'ble National Green Tribunal, New Delhi for hearing, the relevant portion is extracted here under:-

".....2. Learned counsel appearing for the State of UP and UP PCB submits that along with the rejoinder certain photographs have been enclosed by the Applicant showing the operation of some dairies in the area concerned. He seeks four weeks' time to ascertain the correct status and place the action taken report on record....."

Order of Hon'ble National Green Tribunal, New Delhi passed on 12.11.2025.

The above referred matter was listed on 12.11.2025 before Hon'ble National Green Tribunal, New Delhi for hearing, the relevant portion is extracted here under:-

".....1. A letter has been circulated by Counsel for State of Uttar Pradesh seeking two weeks adjournment to file the status/action taken report. Prayer is allowed....."

2. Action taken:-

I. Pursuant to above direction of Hon'ble National Green Tribunal, New Delhi, District Magistrate, Hapur vide its order dated 24.01.2026 constituted a joint team comprising following officials to visit the site in question and ascertain the correct status.

- Sub-Divisional Magistrate, Hapur
- Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad
- Executive Officer, Nagar Palika Parishad, Hapur
- Station Incharge (Concerned) Police Station, Hapur

A copy of order dated 24.01.2026 is attached herewith as **Annexure-1**.

II. In compliance to above inspection of site in question was carried out by joint team on 03.02.2026 to ascertain the correct status, during the inspection joint team observed that the following dairies are still operating in the residential colony of Raj Nagar/Keshav Nagar, District Hapur.

Sl. No.	Name of owners operating dairies	Photograph
1.	Dairy of Shri Mukesh S/o Shri Dharmpal, Hapur	
2.	Dairy of Shri Nitesh S/o Shri Dharmpal, Hapur	
3.	Dairy of Shri Pradeep S/o Shri Rajpal, Hapur	
4.	Dairy of Shri Naresh S/o Shri Dharmpal, Hapur	
5.	Dairy of Shri Ashok Yadav S/o Shri Sunny Yadav, Hapur	

6.	Dairy of Shri Rishipal Laggad S/o Shri Moolchand, Hapur	
7.	Dairy of Shri Kanhaiya Lal Yadav S/o Shri Chaman Lal Yadav, Hapur	
8.	Dairy of Shri Vinod Yadav S/o Shri Chaman Lal Yadav, Hapur	
9.	Dairy of Shri Budh Prakash Yadav S/o Shri Chandi Yadav, Hapur	
10.	Dairy of Shri Jai Prakash Yadav S/o Shri Sunny Yadav, Hapur	

11.	Dairy of Shri Om Prakash Yadav S/o Shri Sunny Yadav, Hapur	
12.	Dairy of Shri Monu Yadav S/o Shri Ratan Lal, Hapur	

III. It is submitted that during the inspection a judgement/order dated 10.11.2025 passed by Hon'ble Suprem Court of India in Civil Appeal Diary no. 56335/2025 in the matter of Rishipal Laggad & Ors Vs Ved Prakash Aggarwal & anr was presented by dairy owners. Hon'ble Supreme Court of India its order dated 10.11.2025 in Civil Appeal Diary no. 56335/2025 inter-alia held as under:-

".....1. Permission to file appeal(s) is granted.

The appellants are said to have purchased agricultural land in Hapur, Uttar Pradesh in 1989, for the purposes of establishing and operating a pashushala. It is urged that while the land was earlier within the revenue estate of a village, with the expansion of nearby townships/municipal areas, the appellants' land has also been notified as a part of the urban area.

3. *The question that arises for consideration is whether the siting guidelines (clause 4(i)) of the Central Pollution Control Board, which have been finalised w.e.f. 05.06.2020, shall apply in the case of the appellants or not.*

6. *Meanwhile, no coercive action shall be taken against the appellants.....”*

A copy of judgment/order dated 10.11.2025 is attached here with as **Annexure-2.**

IV. It is also submitted that with regard to order dated 10.11.2025 passed by Hon'ble Supreme Court of India, no action has been taken by the joint team.

The above report is submitted for kind perusal and necessary action please.

Vipul Kumar, Assistant Environmental Engineer, Uttar Pradesh Pollution Control Board, Ghaziabad	
Zahid ali, Revenue inspector, Tahsil and District Hapur	
Ajay sheel, Safai Avam Khadya Nirichak, Nagar Palika Parishad, Hapur	

within the revenue estate of a village, with the expansion of nearby townships/municipal areas, the appellants' land has also been notified as a part of the urban area.

3. The question that arises for consideration is whether the siting guidelines (clause 4(i)) of the Central Pollution Control Board), which have been finalised w.e.f. 05.06.2020, shall apply in the case of the appellants or not.

4. Issue notice on the appeal(s) as also on the application(s) of condonation of delay, returnable on 12.01.2026.

5. Dasti, in addition, is permitted.

6. Meanwhile, no coercive action shall be taken against the appellants.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

To,

The Uttar Pradesh Pollution Control Board (UPPCB),

Building No. TC-12V, Vibhuti Khand,

Gomti Nagar, Lucknow-226010

Subject: Compliance of the Order dated 10.11.2025 passed by the Hon'ble Supreme Court of India in CIVIL APPEAL Diary No(s). 56335/2025.

Sir,

We are the Petitioners in the above-mentioned Civil Appeal before the Hon'ble Supreme Court which is filed against the order dated 01-02-2022 in EA No. 24/2021 06-12-2022 in MA No. 86/2022 06-12-2022 in MA No. 87/2022 passed by the Ld. National Green Tribunal wherein after argument of the Counsel for the applicants the Hon'ble Supreme Court was pleased and had passed an Order on dated 10.11.2025 that:

- "1. Permission to file appeal(s) is granted.*
- 2. The appellants are said to have purchased agricultural land in Hapur, Uttar Pradesh in 1989, for the purposes of establishing and operating a pashushala. It is urged that while the land was earlier 1 within the revenue estate of a village, with the expansion of nearby townships/municipal areas, the appellants' land has also been notified as a part of the urban area.*
- 3. The question that arises for consideration is whether the siting guidelines (clause*

4(i) of the Central Pollution Control Board), which have been finalized w.e.f 05.06.2020, shall apply in the case of the appellants or not. 4. Issue notice on the appeal(s) as also on the application(s) of condonation of delay returnable on 12.01.2026.

5. Dasti, in addition, is permitted.

6. Meanwhile, no coercive action shall be taken against the appellants.

In the Contention of the above-mentioned Order of the Hon'ble Supreme Court in which Hon'ble Court had provided the Protection to the Applicants that "no coercive action shall be taken against the appellants" after that also on instruction of the Respondent no. 3 (Mr. MANOJ TYAGI) in above-mentioned Civil Appeal, every day the Ld. Officers of the Municipal Cooperation, District Hapur, U.P. are coming to the Applicants house and harassing them which is against the Order of the Hon'ble Supreme Court passed in the above-mentioned Civil Appeal, which is clear contempt of the Court. It is prayed before the Ld. Board that please pass the appropriate directions to the Ld. Officers of the Municipal Cooperation, District Hapur, U.P. not to violate the Order of the Hon'ble Supreme Court otherwise the Applicants will be free to move a Contempt Petition before the Hon'ble Supreme Court against the Uttar Pradesh Pollution Control Board (UPPCB) as well as Officers who are involved in the Contempt.

Dated: 03.02.2026

Applicants

1. RISHIPALLAGAD

2. MUKESH

3. NITESH

रिषिपाल

मुकेश यादव

नितेश यादव

4. PRADIP प्रदीप
 5. NARESH नरेश यादव
 6. ASHOK अशोक यादव
 7. KANHAIYA LAL YADAV कन्हैया
 8. VINOD YADAV विनोद
 9. BUDH PRAKASH YADAV बुद्ध प्रकाश
 10. JAI PRAKASH YADAV जय प्रकाश
 11. OM PRAKASH YADAV ओम प्रकाश
 12. MONU YADAV मनीष यादव

Attachments:

1. Copy of the Order dated 10.11.2025
 passed by the Hon'ble Supreme Court
 of India in CIVIL APPEAL Diary No(s). 56335/2025.
2. Copy of the Notice dated 29.12.2025
 served to the Naresh Yadav
 S/o Shri Dharmpal Yadav,
 R/o Rajnagar Keshavnagar Colony,
 swarg Ashram Road, Hapur.

कार्यालय नगर पालिका परिषद हापुड, जनपद-हापुड।

संख्या- 654/23/सावधि-डेयरी/2018-26

दिनांक 29/11/2025

नोटिस

श्री गणेश यादव पुत्र श्री धर्मपाल यादव,
राजनगर/कैशव नगर कोलोनी,
स्वयं आश्रम रोड हापुड।

आपको अवगत करना है कि मोहल्लेवासियों द्वारा एक शिकायती पत्र आर्डोजीओ आरओ एम्सओ के माध्यम से दिया गया है। जिसका पत्र संख्या-40020425022821 दिनांक 13.12.2025 को पालिका को प्राप्त हुआ है। जिसमें शिकायत की गयी है कि मोहल्ला-राजनगर/कैशव नगर कोलोनी, स्वयं आश्रम रोड हापुड में आपके द्वारा अवैध रूप से डेयरी का संचालन किया जा रहा है तथा जब ये पशु राइक पर निकलते हैं तो उनके द्वारा छोटे बच्चों व राहगीरों को हाथि पहुँचाने हैं। यदि कोई भी गन्दगी न करने व पशुओं बाहर न निकालने को कहता है तो आपके द्वारा अमद्र भाषा/गाली गलौच का प्रयोग किया जाता है।

उपरोक्त प्रकारण में पालिका के क्षेत्रीय सप्लाइ सुपरवाइजर एवं क्षेत्रीय सफाई एवं स्वच्छता निरीक्षक द्वारा आपके पर जाकर स्थलीय निरीक्षण किया गया जिसमें पाया गया कि आपके द्वारा 14 भेड़ पशु पाल रखे हैं। जिससे निकलने वाले गोबर, मलमूत्र आदि को सार्वजनिक मार्ग/नाले-नालियों में बहाया जाता है, जिसके कारण सार्वजनिक नाले/नालियों की जलनिकासी बाधित होती है तथा मल मूत्र व गोबर आदि के कारण पर्यावरण में दुर्गन्ध भी उत्पन्न होती है जिससे सार्वजनिक स्वस्थता एवं स्वच्छता को सम्भावना है। आपको यह कार्य माओ राष्ट्रीय हरित न्यायाधिकरण द्वारा आओएच 140-134/2018 कृष्णपाल बनाम युधिष्ठिर अथ इण्डिया व अन्य में पारित आदेश दिनांक 22.09.2015 एवं नगर पालिका अधिनियम 1916 तथा नगरीय टोस अधिशिष्ट प्रवचन अधिविधि-2018 में दिये गये प्राविधानों का उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि आप नोटिस प्राप्ति के 07 दिवस के अन्दर आपके द्वारा किये जा रहे पशुपालन कार्य/डेयरी को प्रत्येक दशा में बन्द कर दें या नगर से बाहर उपयुक्त स्थान पर स्थानान्तरित कर दें तथा उसकी लिखित सूचना पालिका कार्यालय में उपलब्ध कराना सुनिश्चित करें अन्यथा की स्थिति में यह समझा जायेगा कि आपको उपरोक्त के सम्बन्ध में कुछ नहीं कहना है इस दशा में पालिका द्वारा उपरोक्त नियमों के तहत जमाना एवं विधिक कार्यवाही अमल में लाई जायेगी। जिसके लिए आप स्थितिगत रूप से स्वयं उत्तरदायी होंगे।



अधिशायी अधिकारी
नगर पालिका परिषद हापुड।

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Diary Number

Case Number

CNR Number

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DIARY NO. - 56335/2025**RISHIPAL LAGGAD VS. VED PRAKASH AGRAWAL**

Case Details	
Diary Number	56335/2025 Filed on 27-09-2025 11:47 AM [SECTION: XVII] PENDING
Case Number	C.A. No.(Verified On 06-11-2025)
CNR Number	SCIN010563352025
Present/Last Listed On	12-01-2026 [HON'BLE THE CHIEF JUSTICE and HON'BLE MR. JUSTICE JOYMALYA BAGCHI]
Status/Stage	Pending[] (Motion Hearing POST-NOTICE-AD INTERIM STAY MATTERS) List On (Date) (23-02-2026)-Ord dt:12-01-2026
Tentatively case may be listed on (likely to be listed on)	23-02-2026 (Computer generated)
Category	2002-Environmental Laws : Appeal under Section 22 of the National Green Tribunal Act, 2010
Petitioner(s)	1 RISHIPAL LAGGAD 2 MUKESH 3 NITESH

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	<p>4 PRADEEP 5 NARESH 6 ASHOK 7 KANHAIYA LAL YADAV 8 VINOD YADAV 9 BUDH PRAKASH YADAV 10 JAI PRAKASH YADAV 11 OM PRAKASH YADAV 12 MONU YADAV</p>
Respondent(s)	<p>1 VED PRAKASH AGRAWAL 2 MUNICIPAL COMMISSIONER NAGAR NIGAM GHAZIABAD 3 MANOJ TYAGI 4 UTTAR PRADESH POLLUTION CONTROL BOARD 5 REGIONAL OFFICER UTTAR PRADESH POLLUTION CONTROL BOARD 6 DISTRICT MAGISTRATE HAPUR</p>
Petitioner Advocate(s)	SANJEEV MALHOTRA
Respondent Advocate(s)	<p>PRADEEP MISRA[R-4] PRADEEP MISRA[R-5]</p>

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